

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/15/2011-155 /2011, - CU[DB]

Date 12/03/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

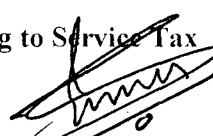
To :
M/S METALMAN INDUSTRIES LTD.,
802, SECTOR-III, PITHAMPUR, DISTT. DHAR (M.P.)
M/S METALMAN INDUSTRIES LTD.,

Appellant

Vs
Respondent

C.C.E. INDORE

I am directed to transmit herewith a certified copy of **Final order No.C/A/56-57/ 2012 CU[DB]** dated 29.02.12
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. INDORE

MANIK BAGH PALACE, POST
BOX NO. 10, INDORE 452001 (M.P.)

2. Adv. / Consult

MR.RAMESH NAIR

LAKSHMI VIHAR, AG- 192, SCHEME NO. 54,
VIJAYNAGAR, INDORE(MP)

3. C.D.R

4. Bar association. CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd.,1512-B, Bhishm Pitamah marg,Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House,1-8,Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file

14. M/S AMULYA EXPORTS LTD.,
C-16, SPECIAL ECONOMIC ZONE, SECTOR-III,
INDUSTRIAL AREA, PITHAMPUR, DISTT. DHAR (M.P.)


Assistant Registrar
(Customs Appeal Branch)

**CUSTOMS EXCISE & SERVICE TAX APPELLATE
TRIBUNAL,
West Block No.2, R. K. Puram, New Delhi.**

Date of hearing/decision 29.02.2012

Custom Appeal No. 154 of 2011

M/s Metalman Industries Ltd.

Appellant

Vs.

CCE, Indore

Respondent

AND

Custom Appeal No. 155 of 2011

M/s Amulya Export Ltd.

Appellant

Vs.

CCE, Indore

Respondent

Appearance: Rep. by Sh. Manish Saharan, Advocate for the appellant.

Rep. by Sh. K. P. Singh, DR for the respondent.

**Coram: Hon'ble Sh. D. N. Panda, Judicial Member
Hon'ble Sh. Rakesh Kumar, Technical Member**

Final ORDER No. C/A 156-57/12-Cus

Per: Shri D. N. Panda:

Today the appeal of M/s Metalman Industries Ltd. and M/s Amulya Export Ltd. in Appeal case No. C/154/2011 and C/155/2011 respectively are listed for compliance. Registry reports no compliance. Revenue also says they have not received any evidence on record showing compliance.

Shri Manish Saharan, Ld. Advocate states that the appellant is seeking remedial measure before the higher forum.

2. There is no evidence before us about the action proposed by learned Counsel. Compliance to stay order being condition for hearing these appeals, these two appeals are dismissed.

3. While dismissing above two appeals, we found that there was also direction to M/s Laxmi Exports to make deposit of Rs.70,00,000/- (Seventy lakhs) and date of compliance of the same was fixed on 31.01.2012. Registry is directed to list this matter expeditiously to serve interest of revenue preferably during **1st week of March, 2012.**

(Dictated and pronounced in the open Court)

(D.N. Panda)
Judicial Member

(Rakesh Kumar)
Technical Member

Pant